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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No.2015-2020
New Delhi, Dated: 31st March, 2020

Subject: Amendment in import policy of Iron & Steel and incorporation of policy condition in Chapter 72, 73 and 86 of ITC (HS), 2017, Schedule – I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends Para (c) of the Policy conditions incorporated vide Notification No.17/2015-2020 dated 5th September, 2019 published in the Gazette of India (Extra-ordinary) vide S.O. 3214(E) dated 5th September, 2019, as under:

c. The Steel Import Monitoring System (SIMS) shall require importers to submit advance information in an online system for import of items in the Annex and obtain an automatic Registration Number by paying registration fee of Rs.1 per thousand subject to minimum of Rs.500/ and maximum of Rs. 1 lakh on CIF value. The importer can apply for registration not earlier than 60th day and not later than 15th day before the expected date of arrival of import consignment. The automatic Registration Number thus granted shall remain valid for a period of 75 days.

Note: The automatic registration number generated till 31.03.2020 shall remain valid for a period of 60 days beyond the 75 day period notified vide DGFT Notification no. 17 dated 05.09.2019. in view of delays in shipments due to COVID-19 breakout. In effect, the automatic registration number generated till 31.03.2020 shall remain valid for a period of 135 days.

Effect of the Notification: One-time relaxation is provided through extension of validity to 135 days of the automatic registration number generated under SIMS till 31.03.2020.

Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/Moni-5852/AM-03/PC-2(A)/Part-III/e-2787)